

(c) Does not arise in view of reply to parts (a) and (b) of the Question above.

(d) No, Sir.

(e) Does not arise in view of reply to part (d) of the Question above.

Minimum pension under EPFO

1184. SHRI D. RAJA:

SHRI M.P. ACHUTHAN :

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has decided to fix the minimum pension under Employees' Provident Fund Organization (EPFO) at ₹1000/- per month; and

(b) if so, the details thereof and since when it is going to be implemented ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) The Government *vide* Notification G.S.R. 593 (E), dated 19th August, 2014 has notified a minimum pension of ₹1,000/- per month to the pensioners under Employees' Pension Scheme, 1995 for the financial year 2014-15 effective from 01.09.2014.

Bringing MSME employing upto 40 workers under new labour laws

1185. SHRI AVINASH RAI KHANNA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the micro, small and medium enterprises employing up to 40 workers will now be brought under the ambit of new labour laws;

(b) if so, the details of the new labour law Government proposes to introduce;

(c) whether the employees working in micro, small and medium enterprises would also be protected; and

(d) if so, to what extent ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) A draft Bill to regulate the employment of workers in small factories is presently under examination in the Ministry. A copy of the draft Bill was put on the Website of the Ministry for inviting comments/views of the general Public. The comments have been received from the general Public and the same are under examination.